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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**  
+ **ITA 574/2025**

COMMISSIONER OF INCOME TAX,  
INTERNATIONAL TAXATION-1, DELHI

.....Appellant

Through: Mr. Puneet Rai, SSC, Mr. Ashvini  
Kumar, Mr. Rishabh Nangia and Mr.  
Gibran, JSC.

versus

DXC TECHNOLOGY SERVICES SINGAPORE PTE LTD.  
(EARLIER KNOWN AS HP SERVICES SINGAPORE PTE LTD.)

.....Respondent

Through: Mr Percy J Pardiwalla, Sr Advocate  
with Mr Satyen Sethi and Mr Arta  
Trana Panda, Advocates.

**CORAM:**

**HON'BLE MR. JUSTICE V. KAMESWAR RAO**

**HON'BLE MS. JUSTICE MADHU JAIN**

**ORDER**

% **04.11.2025**

**CM APPL. 68785/2025(condn of delay in re-filing)**

1. This is an application seeking condonation of 565 days in re-filing the present appeal.
2. For the reasons stated in the application and Mr Pardiwala, learned Senior Counsel appearing for the respondent does not seriously oppose this application, the delay in re-filing stands condoned.
3. The application stands disposed of.

**CM APPL. 68784/2025(Exemption)**

4. Exemption is allowed, subject to all just exceptions.
5. The application stands disposed of.

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6. Mr Puneet Rai, learned SSC states that as the impugned order relates



to four appeals concerning four different assessment years, he shall get the other three appeals listed before this Court on Thursday.

7. At his request, renotify on 06.11.2025.

**V. KAMESWAR RAO, J**

**MADHU JAIN, J**

**NOVEMBER 04, 2025**

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